

FORM G (Re-issue)
INVITATION FOR EXPRESSION OF INTEREST FOR
RK PATIL INFRAPROJECTS PRIVATE LIMITED
 OPERATING IN INFRASTRUCTURE INDUSTRY AT NAVI MUMBAI
 (Under Sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
 Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN No.	RK Patil Infraprojects Private Limited AAFCR8553D U70102MH2012PTC225910
2. Address of the registered office	RMC Plant, R.K.House, Near Gavhan Phata, Parvel - Uran Road, Vahal,Parvel, Maharashtra, India, 410206, India, 410206
3. URL of website	No Website
4. Details of place where majority of fixed assets are located	Navi Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Gross Sales- Rs. 5,51,00,329/- (As per Audited Financial Statements for the Financial Year 2020-21)
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending email at: cirprkpatilinfraprojects@hotmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending email at: cirprkpatilinfraprojects@hotmail.com
10. Last date for receipt of expression of interest	11.03.2025
11. Date of issue of provisional list of prospective resolution applicants	21.03.2025
12. Last date for submission of objections to provisional list	26.03.2025
13. Date of issue of final list of prospective resolution applicants	05.04.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.04.2025
15. Last date for submission of resolution plans	12.05.2025
16. Process email id to submit Expression of Interest	cirprkpatilinfraprojects@hotmail.com
17. Details of the corporate debtor's registration status as MSME	Small
18. Date of publication of Earlier Form G	25.01.2025

Note: This Form-G is subject to the extension granted by the Hon'ble National Company Law Tribunal ("NCLT") with respect to period of corporate insolvency resolution process, application for which is to be filed.

Rajesh Shah
Resolution Professional in the matter of RK Patil Infraprojects Private Limited
IBBI Registration Details
Regn. No. IBBI/IPA-002/IP-N00592/2018-19/11881
Communication address and E-mail ID registered with IBBI:
 701, Laxmikunj Apartment, Opp. Premanand society,
 near Rajendranagar, Navi peth, Pune 411030
 Email: cirprkpatilinfraprojects@hotmail.com
Rsshah27@hotmail.com
Date: 24th February 2025
Place: Pune



Sr. No.	Particulars	Price
a)	Negotiated Price under the Share Purchase Agreements attracting the obligations to make a Public Announcement for the Offer.	₹110.00/-
b)	The volume-weighted average price paid or payable for acquisition(s) by Acquirer, during the 52 weeks immediately preceding the date of Public Announcement.	Not Applicable
c)	The highest price paid or payable for any acquisition by Acquirer, during the 26 weeks immediately preceding the date of Public Announcement.	Not Applicable
d)	The volume-weighted average market price of Equity Shares for a period of 60 trading days immediately preceding the date of Public Announcement as traded on BSE Limited where the maximum volume of trading in the Equity Shares of the Target Company are recorded during such period, provided such shares are frequently traded.	₹109.58/-
e)	Where the Equity Shares are not frequently traded, the price determined by Acquirer and the Manager considering valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of Equity Shares.	Not Applicable
f)	The per equity share value computed under Regulation 8(5) of SEBI (SAST) Regulations, if applicable.	Not Applicable, since this is not an indirect acquisition of Equity Shares

In view of the parameters considered and presented in the table above, in the opinion of Acquirer and Manager, the Offer Price of ₹110.00/- per Offer Share being the highest of the prices mentioned above is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations and is payable in cash.

4. Based on the confirmation provided by Target Company and based on the information available on the website of the BSE Limited, since the date of the Public Announcement, there have been no corporate actions by the Target Company warranting adjustment of the relevant price parameters under Regulation 8 (9) of the SEBI (SAST) Regulations.

5. The Offer Price may be adjusted in the event of any corporate actions like bonus, rights issue, stock split, consolidation, dividend, demergers, reduction, etc. where the record date for effecting such corporate actions falls between the date of this Detailed Public Statement up to 3 Working Days prior to the commencement of the Tendering Period, in accordance with Regulation 8 (9) of the SEBI (SAST) Regulations. However, no adjustment shall be made for dividend with a record date falling during such period except where the dividend per share is more than 50.00% higher than the average of the dividend per share paid during the 3 Financial Years preceding the date of Public Announcement.

6. As on date of this Detailed Public Statement, there has been no revision in the Offer Price or to the size of this Offer as on the date of this Detailed Public Statement. In case of any revision in the Offer Price or Offer Size, the Acquirer would comply with Regulation 18 and all other applicable provisions of SEBI (SAST) Regulations.

7. In terms of Regulations 18 (4) and 18 (5) of the SEBI (SAST) Regulations, the Offer Price or the Offer Size may be revised at any time prior to the commencement of the last 1 Working Day before the commencement of the Tendering Period. In the event of such revision: (a) the Acquirer shall make corresponding increases to the Escrow Amount; (b) make a public announcement in the same Newspapers in which the Detailed Public Statement has been published; and (c) simultaneously with the issue of such public announcement, inform SEBI, BSE Limited, and the Target Company at its registered office of such revision.

8. In the event of acquisition of the Equity Shares by the Acquirer during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8 (6) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirer shall: (a) make corresponding increases to the Escrow Amount; (b) make a public announcement in the same Newspapers in which the Detailed Public Statement has been published; and (c) simultaneously with the issue of such revision, however, the Acquirer shall not acquire any Equity Shares after the 3rd Working Day prior to the commencement of the Tendering Period of this Offer and until the expiry of the Tendering Period of this Offer.

9. If the Acquirer acquires Equity Shares of the Target Company during the period of 26 weeks after the Tendering Period at a price higher than the Offer Price, the Acquirer will pay the difference between the highest acquisition price and the Offer Price, to all Public Shareholders whose Equity Shares has been accepted in the Open Offer within 60 days from the date of such acquisition. However, no such difference shall be paid if such acquisition is made under another Open Offer under SEBI (SAST) Regulations, or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, or open market purchases made in the ordinary course on the stock exchange, not being negotiated acquisition of Equity Shares of the Target Company in any form.

VI. FINANCIAL ARRANGEMENTS

1. In terms of Regulation 25 (1) of the SEBI (SAST) Regulations, the Acquirer has adequate financial resources and has made firm financial arrangements for the implementation of the Offer in full out of their own sources/ Net-worth and no borrowings from any Bank and/or Financial Institutions are envisaged. Mr. Zeal H Thakkar, Chartered Accountant, holding membership number '174281', Proprietor of Zeal H Thakkar & Co. Chartered Accountants, has certified that the Acquirer has sufficient resources to meet its obligations in full for this Offer. The firm has its office located at 606, Arohi Verve, Vakli Sahab Bridge, Iscon, Ambli T Junction, Ahmedabad-380058.

2. The maximum consideration payable by the Acquirer to acquire up to 3,90,000 Offer Shares, representing 26.00% of the Voting Share Capital of the Target Company, at an offer price of ₹110.00/- per Offer Share, to the Public Shareholders of the Target Company, payable in cash, assuming full acceptance aggregating to a maximum consideration of ₹4,29,00,000.00/-. In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirer has opened an Escrow Account under the name and style of 'CHEMOPH - Open Offer Escrow Account' with Axis Bank Limited operating through its branch located at Axis Bank Limited, Ground Floor, Shop No. 2, Silver Radicals - I, Thaltej, Hebatpur Road, Ahmedabad - 380060, India, and has deposited ₹1,08,00,000.00/- i.e., equal to or higher than 25.00% of the total consideration payable in the Offer, assuming full acceptance.

3. The Manager is duly authorized to operate the Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

4. The Acquirer has confirmed that they have, and will continue to have, and maintain sufficient means and firm arrangements to enable compliance with their payment obligations under the Offer.

5. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirer would deposit appropriate additional amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

6. Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager is satisfied about the ability of the Acquirer to fulfill their obligations in respect of this Offer in accordance with the provisions of SEBI (SAST) Regulations.

VII. STATUTORY AND OTHER APPROVALS

1. The Underlying Transaction is subject to the conditions specified under the Share Purchase Agreement, as specifically addressed under sub-paragraph 4.7 of Paragraph 4 titled as 'Details of the Offer' under Part II of this Detailed Public Statement. Except as stated aforesaid, as of the date of this Detailed Public Statement, there are no statutory approvals required to complete this Offer. However, in case of any such statutory approvals are required by the Acquirer at a later date before the expiry of the Tendering Period, this Offer shall be subject to such approvals and the Acquirer shall make the necessary applications for such statutory approvals.

2. All Public Shareholders, including non-residents holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the Reserve Bank of India, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer reserve the right to reject such Offer Shares.

3. The Acquirer shall complete all procedures relating to payment of consideration under this Offer within a period of 10 Working Days from the date of expiry of the Tendering Period to those Public Shareholders who have tendered Equity Shares and are found valid and are accepted for acquisition by the Acquirer.

4. The Acquirer in terms of Regulation 18 (11) of SEBI (SAST) Regulations, is responsible to pursue all statutory approvals in order to complete this Offer without any default, neglect or delay. In the event, the Acquirer is unable to make the payment to the Public Shareholders who have accepted this Offer within such period owing to non-receipt of statutory approvals required by the Acquirer, SEBI may, where it is satisfied that such non-receipt was not attributable to any willful default, failure or neglect on the part of the Acquirer to diligently pursue such approvals, grant extension of time for making payments, subject to the Acquirer agreeing to pay interest to the shareholders for the delay at such rate as may be specified. In addition, where any statutory approval extends to some but not all the Public Shareholders, the Acquirer shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required to complete this Offer. Consequently, payment of consideration to the Public Shareholders of the Target Company whose Equity Shares have been accepted in this Offer as well as the return of the Equity Shares not accepted by the Acquirer may be delayed.

5. In accordance with the provisions of Regulation 18 (11A) of the SEBI (SAST) Regulations, if there is any delay in making payment to the Public Shareholders who have accepted this Offer, the Acquirer will be liable to pay interest at the rate of 10.00% per annum for the period of delay. This obligation to pay interest is without prejudice to any action that the SEBI may take under Regulation 32 of the SEBI (SAST) Regulations. However, it is important to note that if the delay in payment is not attributable to any act of omission or commission by the Acquirer, or if it arises due to reasons or circumstances beyond the control of the Acquirer, SEBI may grant a waiver from the obligation to pay interest. Public Shareholders should be aware that while such waivers are possible, there is no certainty that they will be granted, and as such, there is a potential risk of delayed payment along with the associated interest.

6. In accordance with Regulation 23 (1) of the SEBI (SAST) Regulations, this Offer, shall not be withdrawn except under the following circumstances:

6.1. If statutory approvals required for this Offer or for acquisition of Sale Shares (which attracted the obligation to make an open offer under SEBI (SAST) Regulations) are refused, provided these requirements for approval have been disclosed in this Detailed Public Statement and the Letter of Offer.

6.2. Further, the Underlying Transaction is subject to the conditions specified under the Share Purchase Agreement, as specifically addressed under sub-paragraph 4.7 of Paragraph 4 titled as 'Details of the Offer' under Part II of this Detailed Public Statement. If these conditions are not met due to reasons beyond the reasonable control of the Acquirer, and the Share Purchase Agreement is subsequently rescinded;

6.3. If SEBI determines that circumstances merit the withdrawal of the Offer, in which case SEBI shall issue a reasoned order permitting the withdrawal, which will be published on SEBI's official website.

7. In the event of the withdrawal of this Offer, the Acquirer shall, through the Manager to the Offer, within 2 Working Days of such withdrawal, make an announcement in the Newspapers in which this Detailed Public Statement for this Offer was published, providing the grounds and reasons for the withdrawal. Simultaneously with the announcement, the Acquirer shall inform in writing the SEBI, BSE Limited, and the Target Company at its registered office.

7. By agreeing to participate in this Offer (i) the holders of the Equity Shares who are persons resident in India and the (ii) the holders of the Equity Shares who are persons resident outside India (including Non-Resident Individuals, Overseas Corporate Bodies, and Foreign Portfolio Investors) give the Acquirer, the authority to make, sign, execute, deliver, acknowledge and perform all actions to file applications and regulatory reporting, if required, including Form FC-TRS, if necessary and undertake to provide assistance to the Acquirer for such regulatory filings, if required by the Acquirer.

VIII. TENTATIVE SCHEDULE OF ACTIVITY

Activity	Day and Date
Date of issue of the Public Announcement	Tuesday, February 18, 2025
Date for publication of Detailed Public Statement in the newspapers	Monday, February 24, 2025
Last date for filing of the Draft Letter of Offer with SEBI	Tuesday, March 04, 2025
Last date for public announcement for a Competing Offer	Wednesday, March 19, 2025
Last date for receipt of SEBI observations on the Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager)	Wednesday, March 26, 2025
Identified Date*	Friday, March 28, 2025
Last date by which the Letter of Offer after duly incorporating SEBI's comments to the Draft Letter of Offer, is required to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	Monday, April 07, 2025
Last date by which the committee of the independent directors of the Target Company shall give its recommendation on the Offer to the Public Shareholders	Friday, April 11, 2025
Last date for upward revision of the Offer price/ Offer size	Tuesday, April 15, 2025
Last date of publication of the Offer opening public announcement, announcing the schedule of activities of this Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances, in the newspapers in which this Detailed Public Statement has been published	Tuesday, April 15, 2025
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, April 16, 2025
Date of expiry of Tendering Period (Offer Closing Date)	Wednesday, April 30, 2025
Date by which all requirements including payment of consideration, rejection/ acceptance and return of Equity Shares to the Public Shareholders of the Target Company whose Equity Shares have been rejected in this Offer	Thursday, May 15, 2025

*Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent in accordance with the SEBI (SAST) Regulations. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in this Offer any time during the Tendering Period.

Note: The above timelines are indicative (prepared based on timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations;

IX. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

1. The Open Offer will be implemented by the Acquirer through the Stock Exchange Mechanism made available by the BSE Limited in the form of a separate window ('Acquisition Window'), in accordance with SEBI (SAST) Regulations and the SEBI Circular CIR/CFD/POICYCELL/12015 dated April 13, 2015, as amended from time to time, read with the SEBI Circular CFD/DCR/CIRP/2016/131 dated December 9, 2016, as amended from time to time and SEBI Circular SEBI/

HO/CFD/ DCR-III/CIRP/2021/615 dated August 13, 2021 and SEBI master circular SEBI/HO/CFD/PO-1/P/ CIR/2023/ 31 dated February 16, 2023, as amended from time to time and notices/guidelines issued by BSE and the Clearing Corporation in relation to the mechanism/ process for the acquisition of shares through the stock exchange pursuant to the tender offers under takeovers, buy back and delisting, as amended and updated from time to time ('Acquisition Window Circulars'). The facility for acquisition of Equity Shares through the stock exchange mechanism pursuant to the Offer shall be available on BSE in the form of the Acquisition Window.

2. As per the provisions of Regulation 40 (1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018, bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with SEBI bearing reference number 'SEBI/HO/CFD/CMD1/CIRP/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well as eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.

3. All Public Shareholders, registered or unregistered, holding the Equity Shares in dematerialized form or holding locked-in Equity Shares are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date before the closure of the Tendering Period. All Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. The accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

4. The Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE Limited in the form of a separate window as provided under the SEBI (SAST) Regulations read with Acquisition Window Circulars.

5. BSE Limited shall be the Designated Stock Exchange for the purpose of tendering Offer Shares in the Offer. The Acquisition Window will be provided by the Designated Stock Exchange to facilitate the placing of sell orders. The Selling Broker can enter orders for dematerialized Equity Shares. Before placing the bid, the concerned Public Shareholder/Selling Broker would be required to transfer the tendered Equity Shares to the special account of Indian Clearing Corporation Limited ('Clearing Corporation'), by using the settlement number and the procedure prescribed by the Clearing Corporation.

6. The Acquirer has appointed Nikunj Stock Brokers Limited as the registered broker (Buying Broker) for the Open Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name	Nikunj Stock Brokers Limited
Address	A-92, GF, Left Portion, Kamla Nagar, New Delhi - 110007, India
Contact Number	+91 8700240043 / 011-47030000-01
E-mail Address	info@nikunjonline.com
Website	www.nikunjonline.com
Contact Person	Ms. Monika

7. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stockbrokers ('Selling Brokers') within the normal trading hours of the secondary market, during the Tendering Period. The cumulative quantity tendered shall be displayed on Designated Stock Exchange's website accessible at www.bseindia.com throughout the trading session at specific intervals by Designated Stock Exchange during the Tendering Period.

8. Equity Shares should not be submitted / tendered to the Manager, the Acquirer, or the Target Company.

X. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED OR COURIERED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERING THE EQUITY SHARES IN THIS OFFER. EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE PUBLIC SHAREHOLDERS.

XI. OTHER INFORMATION

1. The Acquirer accepts full and final responsibility for the information contained in the Public Announcement and this Detailed Public Statement and for his obligations as laid down in SEBI (SAST) Regulations. All information pertaining to the Target Company and the Selling Promoter Shareholders has been obtained from publicly available sources, and the accuracy thereof has not been independently verified by the Manager.

2. The Acquirer and the Manager do not accept any responsibility with respect to such information relating to the Target Company.

3. The Acquirer has appointed Integrated Registry Management Services Private Limited, as the Registrar, having office at 2nd Floor, Kenes Towers, 1, Ramakrishna Street, T.Nagar, Chennai - 600 017, India. The contact person, Mr. S. Vijayagopal, can be contacted via telephone number 044 - 28143045/46, wide mail Address at 'gopi@integratedindia.in' and website 'www.integratedindia.in'. The Contact Person, Mr. J. Gopinath can be contacted from 10.00 a.m. (Indian Standard Time) to 5.00 p.m. (Indian Standard Time) on working days (except Saturdays, Sundays, and all public holidays), during the Tendering Period.

4. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirer has appointed Swaraj Shares and Securities Private Limited as the Manager.

5. In this Detailed Public Statement, any discrepancy in any table between the total and sums of the amount listed is due to rounding off and/or regrouping.

6. In this Detailed Public Statement, all references to '₹' or 'Rs.' or 'INR' are references to the Indian Rupee(s).

7. This Detailed Public Statement will be available and accessible on the website of the Manager at www.swarajshares.com and is also expected to be available on the website of SEBI at www.sebi.gov.in and BSE at www.bseindia.com.

8. The signatory of this Detailed Public Statement has been duly and lawfully authorized to sign it.

Issued by the Manager to the Open Offer on Behalf of Acquirer

SWARAJ
SHARES & SECURITIES PVT. LTD.
Swaraj Shares and Securities Private Limited
Principal Place of Business: Unit No 304, A Wing, 215 Atrium, Near Courtyard Marriott, Andheri East, Mumbai - 400093, Maharashtra, India
Contact Person: Mr. Tanmay Banerjee/ Ms. Parikita Patel
Contact Number: +91-22-6949999
Email Address: jakovren@swarajshares.com
Investor grievance Email Address: investor.relations@swarajshares.com
Corporate Identification Number: U51101WB2000PTC092621
SEBI Registration Number: INM000012980
Validity: Permanent

For and on behalf of the Acquirer -
Ms Atisha Agriestres Private Limited
sd/-
Mr. Ruchit Prafulkumar Mehta
(Director)

Place: Mumbai
Date: Friday, February 21, 2025

ART HOUSING FINANCE (INDIA) LIMITED

Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi - 110034
Branch Office: 49, Uday Vihar Phase 4, Gurugram, Haryana - 122015

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale of immovable property mortgaged under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 ('the Act') read with proviso to Rule 8 (6) of the Security Interest Act, 2002. Notice is hereby given to the public in general and to the Borrower/Mortgagors/Guarantors in particular that the Authorized Officer of ART Housing Finance (India) Limited has taken Possession of the following property(ies) mentioned pursuant to demand raised issued under Sec 13(2) of the Act in the loan account no. LNBO02719-200007041 & LNBO101418-190004727 with right to sell as 'AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS' for realization of Company's dues plus interest as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred Section 13(4) of the said Act read with Rule 8 of the said Rules purposes to realize the Company's dues by the sale of the said property(ies). The sale of the below mentioned property(ies) shall be conducted by way of E-auctions through web portal: <https://www.banksauctions.com>

Name of the Account Holders	Details of Immovable property	Amount as per Demand Notice & Demand Notice Date	Reserve Price EMD Bid increase Amount	Date and Time of E-auction	Last Date of Bid Submission
a) SHYAMLAL FAUZDAR YADAV (Borrower)	PROPERTY BEING FLAT NO. 101, AREA ADMEASURING 20.75 SQ. MTR. FIRST FLOOR, A-WING (TYPE-B1) JAY MAH RESIDENCY BUILDING NO.01 IN THE PAWAN VIHAR AS 'HAPPYNEST-BOISAR HOUSING COMPLEX, PHASE 1, BLOCK NO B, CONSTRUCTED ON THE GUT NO 50, PLOT NO 1, LYING BEING AND SITUATED AT VILLAGE KAMBALGAON, TALUKA AND DISTRICT PALGHAR, MAHARASHTRA	Rs.11,59,917/- as on 11.06.2021 Demand Notice Date: 15.06.2021	Rs.8,75,000/- Rs.87,500/- Rs.10,000/-	12.03.2025 From 11:00 AM to 02:00 PM	11.03.2025 up to 05:00 PM
b) GUNJA SHYAMAL YADAV (Co-Borrower)					
a) PRAMOD KUMAR OM PRAKASH DUBEY (Borrower)	PROPERTY BEING SITUATED FLAT NO. 16, ADMEASURING 23.01 SQ MTRS CARPET AREA FIRST FLOOR, BUILDING NO B-1 OF THE BUILDING KNOWN AS 'HAPPYNEST-BOISAR HOUSING COMPLEX, PHASE 1, BLOCK NO B, CONSTRUCTED ON THE GUT NO 50, PLOT NO 1, LYING BEING AND SITUATED AT VILLAGE KAMBALGAON, TALUKA AND DISTRICT PALGHAR, MAHARASHTRA	Rs.9,88,002/- as on 17.07.2021 Demand Notice Date: 19.07.2021	Rs.9,45,000/- Rs.94,500/- Rs.10,000/-	12.03.2025 From 11:00 AM to 02:00 PM	11.03.2025 up to 05:00 PM
b) POONAM PRAMOD KUMAR DUBEY (Co-Borrower)					

Name and Contact details of Authorized Officer - Mr. Manoj Kumar Pal, Mobile No. 8130908211, Email Id: manoj.pal@arthfc.com

TERMS & CONDITIONS: 1. The interested bidders shall submit their EMD through Web Portal: <https://www.banksauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.banksauctions.com>) through Login ID & Password. The EMD shall be payable through NEFT/RTGS in the following account: 5020048383517, IFSC Code: HDFC0006713, latest by 05:30 pm on or before date mentioned in the table above. Please note Cheques shall not be accepted as EMD amount. 2. Company shall however not be responsible for any outstanding dues / encumbrances tax arrears, if any. The intending bidders should make their own independent inquiries regarding the encumbrances, title of property(ies) & to inspect & satisfy themselves. Property can be inspected strictly as per the date & time given by Authorized Officer. 3. The intended bidders who have deposited the EMD and require assistance in creating login ID & password, upload data, submitting bid, training on e-bidding process etc., may contact our service provider M/s C1 India Private Limited Helpline Numbers: 124-430202/122/23, 7291981124/1125/1126, Mr. Mannur Balaji Govindarajan Email: delhi@c1india.com, Contact No: +917977701080 and for any property related query may contact Authorized Officer as mentioned above in the office hours during working days (10 AM to 5 PM). 4. The highest bid shall be subject to approval of the Authorized Officer. Authorized Officer reserves the right to accept/reject any or all offer(s) bids so received without assigning any reason whatsoever. His decision shall be final & binding. 5. For detailed term and condition refer <https://www.banksauctions.com>

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date : 22.02.2025
Place : Palghar (Maharashtra)

Authorised Officer
For ART Housing Finance (India) Limited

NOTICE OF LOSS OF SHARES

Bata India Limited

Registered office: 27B, Camac Street, 1st Floor, Kolkata-700016, West Bengal

Notice is hereby given that the certificate(s) for the under mentioned Equity shares of the Company have been lost/misplaced and the holder(s) purchaser(s) of the said Equity shares have applied to the Company to issue duplicate share certificate(s). Any person who has a claim in respect of the said shares should lodge the same with the Company at its Registered office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No(s).	Name of the shareholder	No. of shares	Distinctive Nos. From - To	Certificate Number
0097750	Raju Pillai - As per co. records	400	128033691 - 128034090	729755

Name of the shareholders:
Date : 24.02.2024
Place : Kolkata
Raju Pillai-As per co. records
alias Arunachalam Murugesan Pillai - as per KYCs

FORM G (Re-issue)

INVITATION FOR EXPRESSION OF INTEREST FOR RK PATIL INFRAPROJECTS PRIVATE LIMITED

OPERATING IN INFRASTRUCTURE INDUSTRY AT NAVI MUMBAI (Under Sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN No.	RK Patil Infraprojects Private Limited AAFCR855D U70102MH2012PTC225910
2. Address of the registered office	RMC Plant, R.K.House, Near Gawan Phatta, Panel - Ujan Road, Vahal, Panvel, Maharashtra, India, 410206, India, 410206
3. URL of website	No Website
4. Details of place where majority of fixed assets are located	Nav Mumbai.
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	Gross Sales- Rs. 5,51,00,329/- (As per Audited Financial Statements for the Financial Year 2020-21)
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be obtained by sending email at: cirprkpatilinfra@rediffmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be obtained by sending email at: cirprkpatilinfra@rediffmail.com
10. Last date for receipt of expression of interest	11.03.2025
11. Date of issue of provisional list of prospective resolution applicants	21.03.2025
12. Last date for submission of objections to provisional list	26.03.2025
13. Date of issue of final list of prospective resolution applicants	05.04.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	10.04.2025
15. Last date for submission of resolution plans	12.05.2025
16. Process email id to submit Expression of Interest	cirprkpatilinfra@rediffmail.com
17. Details of the corporate debtor's registration status as MSME	Small
18. Date of publication of Earlier Form G	25.01.2025

Note: This Form-G is subject to the extension granted by the Hon'ble National Company Law Tribunal ("NCLT") with respect to period of corporate insolvency resolution process, application for which is to be filed.

Rajesh Shah
Resolution Professional in the matter of RK Patil Infraprojects Private Limited
IBBI Registration Details
Regn. No. IBBI/IPA-002/IP-000592/2018-19/11861
Communication address and E-mail ID registered with IBBI:
701, Lasrnikunj Apartment, Opp. Premnand society, near Rajendranagar, Navi peth, Pune 411030
Email: cirprkpatilinfra@rediffmail.com
Rsshah27@hotmail.com
Date: 24th February 2025
Place: Pune

PUBLIC NOTICE

[Under Section 102 of the Insolvency and Bankruptcy Code, 2016 ("IBC")]

FOR THE ATTENTION OF THE CREDITORS OF MR. AMULAKH BHUPATRAY MEHTA

Notice is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Mumbai Bench - 1 has ordered the commencement of the insolvency resolution process of Mr. Amulakh Bhupatray Mehta u/s 100 of IBC vide its order dated 19/02/2025 (Order received on 20/02/2025)

Accordingly, the creditors of Mr. Amulakh Bhupatray Mehta are hereby invited to submit their claims with proof in prescribed Form B on or before 16/03/2025 to the Resolution Professional at the address, Flat No. 1002, 10th Floor, 'C' Wing, Prathamesh Darshan, Ghatkopar East, Opp. Railway Station, Mumbai - 400075 or through email at pipr.amulakhmehta@gmail.com

RELEVANT PARTICULARS

1. Name of Personal Guarantor	Mr. Amulakh Bhupatray Mehta
2. Address of Personal Guarantor	A-10, Gautam Dhan Apartment, Bajaj Road, Vile Parle West, Mumbai - 400058
3. Insolvency commencement date	19/02/2025 (Order received on 20/02/2025)
4. Details of Order of Adjudicating Authority	The order of Hon'ble NCLT in C.P. (IB) No. 465/MB/2024 filed by Central Bank of India against Mr. Amulakh Bhupatray Mehta, the personal guarantor of AIS Impex Pvt. Ltd.
5. Last date for submission of Claims	16/03/2025
6. Name and registration number of the insolvency professional acting as resolution professional	Fanendra H Munot IBBI/IPA-001/IP-00515/2017-18/10916 Email: fanendra@rediffmail.com
7. Address and e-mail id of the resolution professional, as registered with the Board	Flat No. 1002, 10th Floor, 'C' Wing, Prathamesh Darshan, Ghatkopar East, Opp. Railway Station, Mumbai - 400075 Email: pipr.amulakhmehta@gmail.com Phone No: 737859292
8. Address and e-mail id to be used for correspondence with the resolution professional	Address: Flat No. 1002, 10th Floor, 'C' Wing, Prathamesh Darshan, Ghatkopar East, Opp. Railway Station, Mumbai - 400075 Email: pipr.amulakhmehta@gmail.com Phone No: 737859

नागा साधूंचा इतिहास

हिंदू धर्माच्या पुनरुत्थापनासाठी शंकराचार्यांनी भारतामध्ये द्वारका, जगन्नाथ पुरी, बद्रीनाथ, शृंगेरी या चार ठिकाणी विठे स्थापन केली व या पिठांच्या संरक्षणासाठी दशनामी संप्रदाय स्थापन केला. बहुतेक नागा साधू या संप्रदायातील असतात. या साधूंना शास्त्राबरोबरच बाण-धनुष्य, तलवार, गदा, त्रिशूल या शस्त्रांचे शिक्षण देण्यात येत असे. मुघलांच्या काळात या साधूंनी अनेक शिव मंदिरांचे रक्षण केले. हे धर्माचे रक्षक असतात व यांच्यात प्रचंड राष्ट्रप्रेम असते. जेव्हा परकीय सत्तेमुळे राष्ट्र संकटात येते तेव्हाच हे नागा साधू लढण्यासाठी येतात. इतर वेळी ते हिमालयाच्या गुंफांमध्ये अथवा घनचोर अरण्यमध्ये आपल्या साधनेमध्ये मग्न असतात. नग म्हणजे पर्वत. पहाडात राहतात ते नागा.

कुंभमेळ्यात नागा साधू का येतात?

कुंभमेळ्यात नागा साधू स्वतःला लोकामध्ये प्रदर्शन करण्यासाठी येत नाही तर त्यांच्या साधनेचा एक भाग म्हणून ते येतात. नवीन नागा साधूंचा दीक्षासमारंभ सुद्धा कुंभमेळ्यातच होतो. नागा साधू होण्यासाठी खूप मोठी तपस्या करावी लागते. साधू वेगवेगळ्या आखाड्यांचे (संघटना) सदस्य असतात आणि हे आखाडे प्रजातंत्र पद्धतीने चालवले जातात. याच कुंभमेळ्यामध्ये त्यांच्या आखाड्यांच्या आचार्य महामंडलेस्वर, महामंडलेस्वर, कोतवाल इत्यादी पदांच्या निवडणुका होतात. त्यांचे महामंडलेस्वर, त्यांचे गुरु, वेगवेगळे संत यांच्या भेटीसाठी याही कुंभमेळ्याच्या दरम्यानच होतात.

नागा साधू कसे बनतात?

नागा साधू बनण्याची दीक्षा ही कुंभमेळ्यामध्ये दिली जाते व हा विधी गुप्त असतो. यासाठी नागा साधूंना सर्वसंग परित्याग करून स्वतःचे पिडानंद करावे लागते. नागा साधू होण्यासाठी बारा वर्षांची तपश्चर्या करावी लागते, ब्रह्मचर्य पालन करावे लागते. यांचे आयुष्य इतर साधूंपेक्षा अधिक कठीण असते. महिला नागा साधूही असतात. परंतु त्या वस्त्र परिधान करतात. नागा साधू बनावण्याच्या प्रक्रियेमध्ये तीन टप्पे असतात. महापुरुष, अवधूत आणि दिगंबर.

महापुरुष सर्व कर्म देवाला प्रसन्न करण्याच्या वृत्तीने येतात. ते अलिप्त असतात. भक्ती द्वारे ते देवापर्यंत पोहोचतात. महापुरुष केवळ धर्मशास्त्रांचे ज्ञानी नसतात तर त्यांसारखा वागतात.

जो अहम धुतो तो अवधूत. अवधूत म्हणजे विरक्त. म्हणजेच विषयांचे, प्रसंगांचे प्रेम नसलेला. अवधूत म्हणजे सिद्ध पुरुष. जो योग साधना, तपस्या अगदी सहज ध्यान करतो. संन्यस्त वृत्तीचा सिद्ध पुरुष म्हणजे अवधूत. दिगंबर शब्दाचा अर्थ दिशा हेच ज्याचे वस्त्र आहे म्हणजे नग्न, असा होतो. दिगंबर पंथाचे अनुयायी भक्तिसंप्रदाय नमनतेचा पुरस्कार करतात. म्हणजेच भक्ती, सिद्धी व शैवटी मोक्ष अशा पाण्याचा तो चढत जातो.

नागा साधूंचे वर्गीकरण ही कुंभमेळ्यानुसार होते. प्रयाराजत्या कुंभमेळ्यात ज्या नागा साधूंना दीक्षा मिळते त्यांना राजराजेश्वर म्हणतात. उज्जैन मध्ये दीक्षा मिळालेल्या नागांना खुनी नागा म्हणतात.

हरिद्वार मध्ये दीक्षा मिळालेल्या नागांना बर्कानी नागा म्हणतात. आणि नाशिक मध्ये दीक्षा मिळालेल्या नागांना खिचडीया नागा म्हणतात. मृत्युनंतर यांचा अग्निसंस्कार न करता त्यांना जमिनीवर किंवा पाण्यात समाधी दिली जाते. दीक्षा मिळालेल्या नागा साधूंची १.गिरी २. पुरी ३. भारती ४. तीर्थ ५. बंदी ६. अरण्य ७. पर्वत ८. आश्रम ९. सागर १०. सरस्वती अशी नावे असतात.

काही नागा साधू फक्त एक भागे वस्त्र परिधान करतात तर काही नागा साधू हे दिगंबर अवस्थेत असतात व संपूर्ण अंगावर भस्माचा लेप करतात. भस्म त्यांच्या शृंगाराचा एक भाग आहे. दुसरा भाग म्हणजे जटा. मोठमोठ्या लांब लांब जटा असतात व रुद्राक्ष माळा, तुळशीच्या माळा, फुलांच्या माळा घालूनही ते शृंगार करतात. चिमटी, डमरू, त्रिशूल ही आयुधे बाळगतात. निरंतर ते साधनेतच असतात. ते चहा पीत असले, लोकांशी बोलत असले, त्यांना आशीर्वाद देत असले तरी त्यांची साधना चालू असते. काही नागा साधू अगदी उग्र साधना करतात. जसे की खडेस्वरची तपश्चर्या, म्हणजे ते बारा बारा वर्षे बसतच नाहीत. सगळं उभे राहूनच. कुंभमेळ्यामध्ये एका साधूंनी एक हात पूर्ण वर ठेवून तपश्चर्या सुरू केलेली होती. हे हटयोगी असतात. शिवाचे उपासक असतात. शिव म्हणजे शून्य. ते शून्याची उपासना करतात. म्हणूनच ते सर्व गोष्टींचा त्याग करतात.

मुख्यत्वे ते दिवसातून एकदाच स्वतः जेवण बनवून जेवतात किंवा ते जेवणच करत नाहीत. चहा व चिलीम या दोन गोष्टींवर ते अवलंबून असतात. धुनी लावलेले नागा साधू सहसा आपली धुनी सोडून जात नाहीत. भूक लागली तर काही धुनीतील भस्म भक्षण करून रहातात. कठोर ब्रह्मचर्य व सात्विक आहार यांचे ते पालन करतात. एखाद्या बालकाप्रमाणे ते आपल्याच मस्तीत मग्न असतात.

नागा साधू हे अत्यंत साहसी असतात. अतिशय काटक शरीर व प्रचंड ताकद त्यांच्या अंगात असते. अनेक जग मार्शल आर्ट मध्ये व गनिमी काव्याने लढण्यामध्ये प्रवीण असतात. जसे ग्रीकोचे स्पार्टन किंवा जपानी लोकांचे समुराई असतात तसेच आपले नागा साधू लढाईत तरबेज आहेत. शस्त्र व शस्त्र यांचा अभ्यास केलेले व आपल्या ध्येयाप्रत जाण्यासाठी प्रतिबद्ध असतात. त्यांनी संपूर्ण संसाराचा त्याग केलेला असतो व त्यांची धर्मनिष्ठा व राष्ट्रप्रेम अतिशय प्रखर असते. त्यांना नैसर्गिक औषधी व जडीबुटींचे ज्ञान असते. त्यांच्या साधनेतून त्यांना अनेक सिद्धी प्राप्त झालेल्या असतात असे म्हणतात.

जेथे मोबाईलला अजिबात नेटकरी नाही अशा घनचोर अरण्यत किंवा हिमालयाच्या बर्फ राशींवर तपश्चर्या करण्यात आयुष्य घालवणाऱ्या नागा साधूंना कुंभमेळ्याच्या निरिच्छत काल कसा समजतो हेही एक आश्चर्यच वाटते.

नागा साधू हे सनातन धर्माचे लढवये कमांडो आहेत. अकराव्या शतकापासून भारतावर झालेल्या विविध आक्रमणांमध्ये नागा साधूंची धर्मरक्षणाची, मंदिररक्षणाची व राष्ट्ररक्षणाची भूमिका अतिशय



नागा साधू! देशासाठी लढणारे सैन्य

महात्माजी आहे. त्यासाठी जीव देण्यास किंवा जीव घेण्यास ते मागेपुढे पाहत नाहीत.

१०२४ मोहम्मद गजनीने जेव्हा सोरटी सोमनाथ वर स्वारी केली, तेव्हा नागा साधूंच्या एका छोटा टोळीने त्याला टक्कर देत खूप दिवस त्यांना रोखून धरले. परंतु गजनीचे सैन्य खूप मोठे असल्यामुळे साधूंचा टिकाव लागला नाही. परंतु त्यांचा पराक्रम निरिच्छत कोतुकास्पद होता. महाराणा प्रताप यांची जेव्हा अकरा बरोबर लढाई झाली तेव्हा सुद्धा नागा साधूंनी महाराणा प्रतापला मदत केली. राजस्थानच्या



चकली तलाव व रणखडा घाटात झालेल्या या युद्धात अकराचा पराभव झाला. तेथे या युद्धात मारल्या गेलेल्या सैन्याशांच्या समाधी आहेत. १२६० मध्ये कुतुबुद्दीन ऐबकने हरिद्वार मधील कनखल या क्षेत्रावर हल्ला केला तेव्हा श्री पंचायती महानिर्वाणी आखाड्याचे महंत भगवानंद यांच्या नेतृत्वाखाली २२००० नागा साधूंनी त्याचा कडवा प्रतिकार केला व ऐबकचा पराभव केला. अफगाण आक्रमक अहमद शाह अब्दाली हा मथुरा-वृंदावन लुटल्यानंतर गोकुळ लुटण्याच्या इराद्याने पुढे सरकला, पण नागांनी त्याला रोखले. त्यामुळे गोकुळ लुटण्याचे अब्दालीचे स्वप्न उडवून टाकले. अशी माहिती आहे. अब्दाली अतिशय क्रूर होता. त्याने अनेक हिंदूंचा वध केला, स्त्रियांची अन्न लुटली, धर्म परिवर्तन केले. अशा अहमदशाह अब्दालीचे १७४८ आणि १७५७ मध्ये मथुरेवरील आक्रमण नागा साधूंनी परतवून लावले. नागा साधूंनी गुजरातमधील जुनागडच्या निजामाशी घनघोर युद्ध केले, असेही म्हणतात. या युद्धात नागा तपस्वींनी निजाम आणि त्याच्या सैन्याचा पराभव केला होता. नागा साधूंचे कौशल्य पक्कं निजाम देखील प्रभावित झाला आणि शेवटी त्याला नागा साधूंना तहासाठी आमंत्रित करावे लागले. १६६४ मध्ये

कुंभमेळ्याचे एक मोठे आकर्षण असते, ते म्हणजे नागा साधू. कोण असतात हे नागा साधू? आणि ते कुठून येतात? आणि कुंभमेळ्याच्या वेळेस कसे येतात? याबद्दल लोकांना खूप उत्सुकता असते.

औरंगजेबाचा सरदार मिर्झा अली तुरंग याने काशी विश्वनाथाच्या मंदिरावर हल्ला चढवला तेव्हा नागा साधूंनी काशी विश्वनाथ मंदिर वाचवले. १६६६ साली हरिद्वार येथील कुंभमेळ्यात औरंगजेबाने तपस्वी आणि भाविकांवर हल्ला केला. या हल्ल्याला तपस्वींनी घोख प्रत्युत्तर दिले. मुघल सैन्यातील मराठा सैनिकांना जेव्हा सैन्याशांचे भागे ध्वज दिसले, तेव्हा तेही मुघलांशी लढले. त्यामुळे मुघल सैन्याचा पराभव झाला. १७५१ ते १७५३ मध्ये नागा तपस्वी

राजेंद्रगिरी यांच्या नेतृत्वाखाली झाशीतील ३२ गावांमधून स्वातंत्र्य संपवली गेली आणि त्यांनी या भागात मुघलांच्याचा झेडा फडकवला. १७५१ मध्ये अफगाण सरदार अहमद अली गंगश याने प्रयाग येथे हिंसाचार आणि लूटमार केली आणि चार हजार उच्चवर्गीय स्त्रियांचे अपहरण केले. त्यावेळी कुंभपासाठी त्रिवेणी

सैन्यावर जमलेल्या सहा हजार नागा तपस्वींनी एकत्र येऊन गंगश अफगाण सरदाराच्या सैन्यावर हल्ला केला. तपस्वींनी अपहृत महिलांची सुटका केली आणि अनेक अफगाण सैनिकांना जखमी केले. मराठांच्या सेना जेव्हा औरंगजेबाशी झुंजत होती व राज्यविस्तार करत होती आणि परकीय आक्रमकत्वांना हाकलून लावत होती तेव्हा उत्तरेकडील भागात अनेक नागा

दानपेटीत जळती काडी टाकल्याने नोटा जळून खाक

नाशिक

मंदिरातील दानपेटी फोडून त्यातील पैसै चोरी झाल्याचे प्रकार नेहमी घडत असतात. पण नाशिकच्या मटाप्यात एक अजब प्रकार घडला आहे. गणपती मंदिराच्या दानपेटीत जळती काडी टाकल्याने दानपेटीतील नोटा जळून खाक झाल्या आहेत. हा खोडसाळपणा एका अल्पवयीन मुलाने केला आहे.

गणपती मंदिराच्या दानपेटीत जळती काडी टाकताना चिमुकला सीसीटीव्ही कॅमेरात कैद झाला आहे. त्याने काड्याच्या पेटीतून काडी ओढून ती दानपेटीत टाकली, त्यानंतर लगेचच धूर निघण्यास सुरु झाल्याचे सीसीटीव्हीत दिसते आहे. आग लागल्याने दानपेटीतील नोटा जळून खाक झाल्या आहे. भाविक मोठ्या श्रद्धेने दानपेटीत दान टाकत असतात. त्यामुळे असा खोडसाळपणा कुणी करू नये अशा भावना भाविकांनी व्यक्त केल्या आहेत. हा प्रकार बघितल्यानंतर ग्रामस्थांनी व मंदिर प्रशासनाने संताप व्यक्त केला आहे.

नदी पुनरुज्जीवन प्रकल्प पिंपरी महापालिका राबवणार

पिंपरी

नदीसाठी राज्य आपत्ती निवारण निधीअंतर्गत राज्य सरकारकडून निधीची मागणी करण्यात आली आहे. मुळा, पवना व इंद्रायणी नद्यांच्या पुनरुज्जीवनासाठी राज्य व केंद्र सरकारकडून अनुदान मिळणार आहेत. केंद्र शासनाच्या अमृत २.० सरोवर योजनेअंतर्गत इंद्रायणीच्या प्रकल्पाला मान्यता मिळाल्याची माहिती आयुकांनी दिली. महापालिकेच्या वतीने निगडी ते दापोडीपर्यंत एक हजार मिलिमीटर व्यासाची मुख्य जलवाहिनी टाकण्यात येत आहे. त्यासाठी ५.७.८९ कोटींची तरतूद करण्यात आली आहे. पिण्याच्या पाण्याच्या अनधिकृत नळजोडण्या ओळखणे आणि प्रत्येक घराला मीटर जोडणे तसेच पाणीगाळती रोखण्यासाठी ४६.९८ कोटींची



तरतूद करण्यात आली आहे. पिंपिंगचा दाब वाढवणे व विजेची वचत करण्यासाठी दुर्गादिवी टेकडीवर पाण्याच्या टाकीची बांधकाम करण्यात येणार आहे. त्यासाठी

गडहिंग्लजमधील विहिरीत मृतदेह आढळल्याने खळबळ

कोल्हापूर

वाजल्यापासून घातून बेपत्ता होत्या. हा मृतदेह विहिरीत दकलण्याचा प्रयत्न केला. मात्र तो पाण्यात न पडता विहिरीच्या मध्यभागी असलेल्या झाडात अडकला. त्यांच्या अंगावर मोठ्या प्रमाणात सोने होते. त्यामुळेच त्यांची हत्या करण्यात आली असावी, असा अंदाज पोलीसांनी वर्तवला आहे.

वसईत दुचाकी अपघातात ३ जण ठार

वसई

तीन जणांचा जागीच मृत्यू झाला तर एक जण गंभीर जखमी झाला. या जखमीवर खासगी रुग्णालयात उपचार सुरू आहेत. या परिसरातील सुरक्षा

श्री जोतिबा मंदिरात भाविकांची मोठी गर्दी

कोल्हापूर

पायी चालत खेटेकरी भाविक जोतिबा मंदिरात दाखल झाले. चांगभलंचा गजर करीत भाविकांनी दर्शन घेतले. चालत आलेल्या भाविकांना सेवाभावी संस्था, मंडळांनी प्रसाद वाटप केला. सकाळी ९ वाजता पंचामृत अभिषेक झाला. जोतिबाची अलंकारीत खडी महापूजा वतीने भाविकांना प्रसाद वाटप करण्यात आला. आज दुसऱ्या खेद्याला श्री क्षेत्र जोतिबा डोंगरावर पहाटेपासून भाविकांची गर्दी झाली होती. कोल्हापूर वडणगे निचवे कुशिरे गायमुख तीर्थ मार्गे

फर्म जी (पुनःपरिचय)
नवी मुंबई येथे पायाभूत सुविधा उद्योगांमध्ये कार्यरत आरके पाटील इन्फ्राप्रोजेक्ट्स प्रायव्हेट लिमिटेडकरिता स्वतःच्या अग्निदत्तरीचे आंतरिम
 (आरके पाटील आणि दिवाकरांनी मंडळ (कोर्टींग व्हाईलर)कडून दिवाकरांनी ठरव प्रक्रिया) विनिमयन, २०१६ च्या विनिमयन ३५ए व्हा उप-विनिमयन (१) अन्वये)

क्र.	संबंधित वास्तू/विवरण	आरके पाटील इन्फ्राप्रोजेक्ट्स प्रायव्हेट लिमिटेड (AFCR8553D U70102M2012PT225910)
१.	कोर्टींग व्हाईलरचे जमा व पॅन आणि सीआयव्हाय क्र. आरके पाटील इन्फ्राप्रोजेक्ट्स प्रायव्हेट लिमिटेड	
२.	नौद्रीयकृत कार्यालय व पहात	आरएमसी प्लॉट, आर. के. हाऊस, गुरुगण फ्लॉट, फ्लॉट - ३ जग मॉर्ग, वहाड, फ्लॉट, महाराष्ट्र, भारत, ४११०२६.
३.	वेबसाईट नंदा	वेबसाईट नंदा
४.	बहुसंख्य अल्प संपत्ती असलेल्या जमिनी तसेलून	नवी मुंबई
५.	मुख्य उपकेंद्र/सेवेची स्थापित बांधकाम	लखनऊ नंदा
६.	जग विधीय व्हाईलरचे फ्लॉट झालेल्या मुख्य उपकेंद्र/सेवेची परियोजना आणि मुख्य	एकूण फ्लॉट - २, ५,५१,००,३२९/- (पिंपरी वॉर्ड २०२०-२१ करिता लेखापरीक्षित विधीय विवरणानुसार)
७.	कर्मचारी/कर्मचारीची संख्या	शून्य
८.	जग उपकेंद्र दोन जमिनी विधीय विवरण (कॅम्पसमध्ये), घनकाली वडी समन्वित असलेले पुरविले तसेलून उपकेंद्र आरएमसी व्हाईलर	cirpkrpatilinfprojcts@hotmail.com येथे ईमेल पाठवून तपशील प्राप्त करता येईल.
९.	संश्लेषण करण २५(२)(ए) अन्वये ठरव अर्जाद्वारे पाठव उपकेंद्र आरएमसी व्हाईलर	cirpkrpatilinfprojcts@hotmail.com येथे ईमेल पाठवून तपशील प्राप्त करता येईल.
१०.	स्वतःच्या अग्निदत्तरीची स्वीकारण्याकरिता अंतिम दिनांक:	११.०३.२०२५
११.	संश्लेषण ठरव अर्जाद्वारे वी तपशील वडी पारित करण्यात दिनांक	२१.०३.२०२५
१२.	तापसुव्या वडीवर अक्षेप सादर करण्याचा अंतिम दिनांक	२६.०३.२०२५
१३.	संश्लेषण ठरव अर्जाद्वारे वी अंतिम वडी पारित करण्यात दिनांक	०५.०४.२०२५
१४.	संश्लेषण ठरव अर्जाद्वारे वी अंतिम वडी पारित करण्यात दिनांक	१०.०४.२०२५
१५.	ठरव कोकण सार्वजनिक उपकरणे अंतिम दिनांक	१२.०४.२०२५
१६.	ई-कोकणमध्ये सादर करण्यासाठी प्रक्रिया सुरु असावी	cirpkrpatilinfprojcts@hotmail.com
१७.	कोर्टींग व्हाईलर (एमआरएमई) मधून नौद्रीय विधीय तपशील	लखनऊ
१८.	आरके पाटील व्हाईलर प्रक्रिया अंतिम दिनांक	२५.०१.२०२५

टीप: सार फर्म जी कोर्टींग व्हाईलरकडून दिवाकरांनी ठरव प्रक्रियेच्या कालावधीच्या संदर्भाने, प्वायव्हेट अर्ज दाखल करण्याच्या आहे, अग्निदत्तरी राष्ट्रीय व्हाईलर कॅम्पस व्हाईलरकडून (एनसीएलटी) द्वारे विस्तार मंडळ करण्याच्या अर्जात आहे.

राजेश इव्ह
 आरके पाटील इन्फ्राप्रोजेक्ट्स प्रायव्हेट लिमिटेडच्या प्रत्यक्ष ठरव व्हाईलरकडून आरके पाटील इन्फ्राप्रोजेक्ट्स प्रायव्हेट लिमिटेड
 नॉ. क्रमांक: IBB/II/PA-002/FP-N00592/2018-19/11881
 आरके पाटील इन्फ्राप्रोजेक्ट्स प्रायव्हेट लिमिटेड
 (००१, लक्ष्मीबाई आर्टगॅलरी, प्रेमानंद रोसाडी समोर, रावळकरकरकर, नवी पेंड, पुणे ४११०३०)
 ईमेल: cirpkrpatilinfprojcts@hotmail.com, Rsshah27@hotmail.com
 दिनांक: २४ फेब्रुवारी, २०२५
 ठिकाण: पुणे

छ. संभाजीनगरमध्ये गाईच्या दूध खरेदीत २ रुपये वाढ

छत्रपती संभाजीनगर

छत्रपती संभाजीनगरमध्ये गाईच्या दूध खरेदी दरात प्रति लिटर २ रुपयांनी वाढ करण्याचा निर्णय जिल्हा सहकारी दूध उत्पादक संघाने घेतला आहे. त्यामुळे गाईच्या दूधाचा खरेदी दर प्रति लिटरला आता ३२ रुपये झाला आहे. या निर्णयाची २१ फेब्रुवारीपासून अंमलबजावणी सुरू झाल्याची माहिती जिल्हा सह संघाचे व्यवस्थापकीय संचालक सुरेश पहाडिया यांनी दिली. याआधी ३०.५ फॅट व ८.५ एसएमएफ या दूध गुणप्रतीसाठी प्रति लिटर ३० रुपये दर देण्यात येत होता. परंतु या दूध दरवाढीचा फायदा जिल्हातील संघाच्या ३५० प्राथमिक सहकारी दूध संस्थांमध्ये जवळपास २० हजार दूध उत्पादक शेतकऱ्यांना होणार आहे.

जाहीर सूचना
 तमाम स्वतःसाधारण जनतेस यादारे सूचना देण्यात येते की, माझे अशील प्लॉट क्र. ५१३/५१५, माऊंट मेरी रोड, वॉर्ड पश्चिम, मुंबई ४००००७ येथे स्थित असलेल्या युनान अपार्टमेंट्स (बॉटा) को-ऑपरेटिव्ह हौसिंग सोसायटी लि. व्हा "युनान अपार्टमेंट्स" या इमारतीमधील ८ व्या जमल्यावरील स्वतःचा क्र. ८-८५, मोजगाव ७०० व चौ. क्र. कार्टेड क्षेत्रात ही स्वतःचा व त्यासह संस्थेच्या कॅम्पाउन्डमध्ये १ कार पार्किंग जागा शिरीन असाउदीन पंचवती या स्वतःच्या मालकत्वामुळे खरेदी करण्याकरिता बोलणी करित आहेत. निम्न उल्लेखित स्वतःकिस्या संदर्भित विधी, रेटागवेषणा, गजपण्ट, प्रभार, भेट, व्यास, ताबा, वारसा, संश्लेषण, धारणाधिकार, वॉटिड, मृत्युपत्र या भागें किंवा अन्य कोणत्याही प्रकारे कोणत्याही हक्क, शीक, लाभ आणि किंवा हितसंबंध असल्याना, तसा दान असल्याना कोणीही सर्व व्यक्ती आणि/किंवा विलीन संस्था यांनी त्याबाबत लेखी स्वरुपात, दायव्या पृष्ठार्थ सर्व नौद्रीयकृत कायदांनुसार नौद्रीयकृत सत्य प्रतीसह बळी, शि. विषय जो. संसास यांचे कार्यालय ए-०२, लक्षमजला, आरके अपार्टमेंट सीएएएसएल, महेंद्र रोड विस्तारित, विठेपार्ले पूर्व, मुंबई ४०००५७ येथील कार्यालयात या सूचनांच्या प्रसिद्धी दिनांकापासून ७ दिवसांच्या कालावधीमध्ये कळवावे, अन्यथा असे सर्व दावे, हक्क, शीक, लाभ आणि किंवा हितसंबंध जे असल्यास, पुढील कोणत्याही सुमनेरिवाय सोडून दिले आणि किंवा गुंलबळी ठेवले असे समजण्यात येईल.

मालमत्तेची अटसुची
 प्लॉट क्र. ५१३/५१५, माऊंट मेरी रोड, वॉर्ड पश्चिम, मुंबई ४००००७ येथे स्थित असलेल्या युनान अपार्टमेंट्स (बॉटा) को-ऑपरेटिव्ह हौसिंग सोसायटी लि. (सॉ. क्र. बीआर/एएएसएल/२१५१/१९१७१) च्या "युनान अपार्टमेंट्स" या इमारतीमधील ८ व्या जमल्यावरील स्वतःचा क्र. ८-८५, मोजगाव ७०० व चौ. क्र. कार्टेड क्षेत्रात ही स्वतःचा व त्यासह संस्थेच्या कॅम्पाउन्डमध्ये १ कार पार्किंग जागा, आणि सडर इमारत मुंबई उपनगर जिल्हाच्या नौद्रीयकरण जिल्हा आणि उप जिल्हामधील सीटीएस क्र. बी/५१२, बी/५१९ आणि बी/६२३ धारण केल्या जाजिनीच्या प्लॉटवर बांधलेली आहे.
 दिनांक: २४.०२.२०२५

साही/-
 (दिपेश जे. सांवला)
 वकील

महाकुंभावरून परतताना अपघात! ३ ठार ४ जखमी

पाटणा

प्रयागराजला महाकुंभात स्नान करून परतणाऱ्या विहारमधील नागरिकांच्या गाडीला झालेल्या अपघातात तिघांचा मृत्यू झाला असून चार जण जखमी झाले आहेत. जखमींची प्रकृती चिंताजनक असल्याची माहिती पोलिसांनी दिली. विहारच्या लखीसराय जिल्हातील एटा गावचे सात जण प्रयागराजला महाकुंभासाठी गेले होते. आज सकाळी ते परतत असताना त्यांच्या

जाहीर सूचना
 सूचना येथे दिली आहे की, फ्लॉट क्र. ५२१/ए, कासा ब्लॉक, ८०१, ८ वा मजला, आ.पी. मयानी रोड, ५ गावठा वळक, किन्न सक्ल, माटुंगा पूर्व, माटुंगा एस.ओ., मुंबई - ४०००१९ येथे स्थित असलेल्या युनान अपार्टमेंट्स (बॉटा) को-ऑपरेटिव्ह हौसिंग सोसायटी लि. व्हा "युनान अपार्टमेंट्स" या इमारतीमधील ८ व्या जमल्यावरील स्वतःचा क्र. ८-८५, मोजगाव ७०० व चौ. क्र. कार्टेड क्षेत्रात ही स्वतःचा व त्यासह संस्थेच्या कॅम्पाउन्डमध्ये १ कार पार्किंग जागा शिरीन असाउदीन पंचवती या स्वतःच्या मालकत्वामुळे खरेदी करण्याकरिता बोलणी करित आहेत. निम्न उल्लेखित स्वतःकिस्या संदर्भित विधी, रेटागवेषणा, गजपण्ट, प्रभार, भेट, व्यास, ताबा, वारसा, संश्लेषण, धारणाधिकार, वॉटिड, मृत्युपत्र या भागें किंवा अन्य कोणत्याही प्रकारे कोणत्याही हक्क, शीक, लाभ आणि किंवा हितसंबंध असल्याना, तसा दान असल्याना कोणीही सर्व व्यक्ती आणि/किंवा विलीन संस्था यांनी त्याबाबत लेखी स्वरुपात, दायव्या पृष्ठार्थ सर्व नौद्रीयकृत कायदांनुसार नौद्रीयकृत सत्य प्रतीसह बळी, शि. विषय जो. संसास यांचे कार्यालय ए-०२, लक्षमजला, आरके अपार्टमेंट सीएएएसएल, महेंद्र रोड विस्तारित, विठेपार्ले पूर्व, मुंबई ४०००५७ येथील कार्यालयात या सूचनांच्या प्रसिद्धी दिनांकापासून ७ दिवसांच्या कालावधीमध्ये कळवावे, अन्यथा असे सर्व दावे, हक्क, शीक, लाभ आणि किंवा हितसंबंध जे असल्यास, पुढील कोणत्याही सुमनेरिवाय सोडून दिले आणि किंवा गुंलबळी ठेवले असे समजण्यात येईल.

साही/-
 नाब: अश्व. दिवाणा जी. कोशी
 पत्ता: १००४, रेवी कमर्शियल, वींग देसाई रोड समोर, औद्योगिक क्षेत्र, मुंबई - ४०००१३, महाराष्ट्र
 संपर्क: ७९७७७७७७७७/९३२९१०५३२९
 दिनांक: २४ फेब्रुवारी २०२५
 ठिकाण: मुंबई

सुमंगल प्रेस प्रा. लिमिटेड
 जी-८, क्रॉस रोड 'ए', मोरळ बसडोबोजवळ, अंधेरी (पू.), मुंबई ४०००९३.
 फोन नं.: ०२२-३१०४७८८ (२० लाईन्स)
टेंडर नोटीस
 धातूच्या भंगारासाठी सोलवंद लिफाफ्यात करांसह निविदा मागण्यात येत आहेत. ही जाहिरात प्रकाशित झाल्यापासून १५ दिवसांच्या आत आम्हाला प्राप्त व्हाव्यात. लिफाफ्यात "धातूच्या भंगारासाठी निविदा" नमुद केल्या पाहिजेत. निविदा स्वीकृत/नाकारणे इत्यादी हा व्यवस्थापनाचा अधिकार आहे. वितरणाच्या पूर्वी पैसे घ्यावेत. धातूचा भंगार फक्त खरेदीदाराने स्वचक्रित उचलावा, पॅक करावा आणि वाहकाने करावा.
 दि. २४.०२.२०२५
 मॅनेजर

PUBLIC NOTICE
 Our clients MR. MOHAMMED AHMED and (ii) MR. AKHTAR HUSSAIN MANSOURI intend to purchase and/or acquire all right, title and interest of ownership Flat No. 402, on the 4th Floor, in the Building known as AYESHA APARTMENT, situate at 2nd Hasanabad Lane, Santacruz West, Mumbai 400 054 "More particularly set out in the schedule hereunder" from MR. ABDUL JABBAR MOHAMMED AMIN ABDULL SOLANKI, (SUBHAN) being absolute owner thereof.
 Any and all persons claiming an interest in the said Flat or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise howsoever are hereby required to make the same known, in writing along with documentary proof thereof, to the undersigned, within 14 (Fourteen) days from the date hereof, failing which, the claim of such person(s) will be deemed to have been waived and/or abandoned.
SCHEDULE OF PROPERTY.
 Residential Premises Flat No. 402, admn 730 sq ft (Carpet Area) on the 4th Floor, in the Building known as AYESHA APARTMENT, situate at 2nd Hasanabad Lane, Santacruz West, Mumbai- 400 054, C T S No. H-359 to H-365.
Date: 24th February 2025
Place: Mumbai
 Sd/-
PATEL ASSOCIATES
 Advocates and Legal Consultants, Through SAJJAD H PATEL, Office No. 4/5, Grd. Floor, 40, E. M. Road, Khadak, Mumbai- 400 009

साही/-
 नाब मेल देव लॉजिस्टिक्स
 पत्ता: ३०१ मधुवन